

D-2

13.4.93
A/n

C. A. T. Bench, JAIPUR

Date of Order	Copy of order Phool Chand Orders MP 17/ /93 in OA 133/92 U. 707
17.3.93	None present on behalf of the petitioner. M.P. is allowed. The applicant is allowed to implead the persons referred in para 1 of the M.P. as additional parties. The applicant shall also file the amended cause title within one week. The M.P. stands disposed of. Put up the A. on 13.4.93 for admission. Sd- (B.N.DHOUNDIYAL) ADM. MEMBER Sd- (D.L.MEHTA) VICE-CHAIRMAN TRUE - COPY <i>[Signature]</i> Section Officer (Judicial) 31/3 Central Administrative Tribunal JAIPUR BENCH, JAIPUR <i>Amended Filed on 23/3/93 S. 11/4/93</i>